Execution of order against the smuggler Ranbir Singh Narula arrested under MISA

- 143. SHRI N. G. GORAY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Delhi Police have failed to execute the order of the Chief Metropolitan Magistrate, New Delhi, in the time to seal the house of one Ranbir Singh Narula, an alleged smuggler, arrested under MISA recently;
- (b) if so, what are the reasons therefor; and
- fc) what action Government have taken against (he concerned police official?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) The Chief Judicial Magistrate, Delhi, issued an order for the attachment of the property of Shri Ranbir Singh Narula on 24th September, 1974, because he was evading the execution of the warrant of detention. The order was taken by the Station House Officer, Punjabi Bagh, at about 5.00 P.M. on 24th September, 1974, from the Tis Hazari Courts. Its execution had to be carried out simultaneously at 3 places, namely, Punjabi Bagh Lajpat Rai Market in Chand-ni Chowk and Bhagirath Palace in Chandni Chowk. The execution of the order was completed in the early hours of the morning within hours of the issue of orders of attachement. There was, therefore, no delay on the part of the police in executing the order.

(b) and (c) Do not arise.

Violation of Foreign Exchange Regulation Act by Union Carbide Co. Ltd.

- 144. SHRI N. G. GORAY: Will the PRIME MINISTER be pleased to refer to the reply to Unstarred Question 628 given in the Rajya Sabha on the 1st August, 1974 and state:
- (a) whether the enquiries against the Union Carbide Company Ltd. have since been completed; and

(b) if so, what action has been taken by Government against the said Company?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI OM MEHTA):(a) and (b) The inquiries made by the Custom House did not establish any offence of under-invoicing in the case of export of shrimps through Visha-khapatnam to Japan which was under investigation. The bond executed by the company was accordingly cancelled.

Reported statement of Chief Minister of Tamil Nadu regarding greater autonomy to the States

145. SHRI LOKANATH MISRA : SHRI K. P. SINGH DEO : SHRI JAGBIR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Chief Minister of Tamil Nadu has recently been reported to have stated any delay in amending the Constitution to accord greater autonomy to the States would endanger the countries unity; and
- (b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Government have seen the relevant Press report.

(b) Questions relating to Centre-State relations have been studied in depth by the Administrative Reforms Commission and the Study Team apointed by the Commission. The Administrative Reforms Commission have come to the conclusion that 'the provisions of the Constitution governing Center-State relation are adequate for the purpose of meeting any situation or resolving any problems that may arise in this field.' The recommendations of the Administrative Reforms Commission on Centre State relations are under examination. The views and reactions of the State Governments on the recommendations of the Administrative Reforms Commission were

also solicited. So far the views of Karnataka, Gujarat, Uttar Pradesh, Maharashtra, Himachal Pradesh and Tamil Nadu have been received.

Employees of CRP and BSF Stationed in Bihar

146. SHRI LOKANATH MISRA SHRI K. P. SINGH DEO SHRI JAGBIR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that some Central Reserve Police and Border Secruity Force personnel were killed/injured in Bihar during the three-day bandh in October, 1974; and
- (b) if so, what is their number and the amount of compensation paid to the bereaved families?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) 29 CRPF personnel were injured at various places in Bihar during the three-day bandh in October, 1974.

Non-payment of Coal dues by DESU

147. SHRI LOKANATH MISRA SHRI K. P. SINGH DEO SHRI JAGBIR SINGH :

Will the Minister of ENERGY be pleased to state :

- (a) whether it is a fact that huge amount of money has not been paid by Delhi Electric Supply Undertaking to the Bharat Coking Coal Limited and Coal Mines Authority of India for the coal supplied to DESU; and
- (b) if so, the amount in arrears outstanding against the DESU and the reasons for not making timely payment?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SID-DHESHWAR PRASAD) : (a? Yes, Sir.

(b) The arrears payable by DESU to the suppliers of coal as on 8-11-1974 are as under:—

M/s. Bharat Coking Coal Ltd; Rs. 31,04,050.66

(ii) M/S Coal Mines Authority Ltd. Rs. 23,06,779.96

Due to acute financial stringency of the Undertking, the arrears for coal supply have been accumulated. However, efforts are being made by DESU to liquidate the arrears early.

Financial Assistance to talented and promising Film Producers

148. SHRI LOKANATH MISRA: SHRI K. P. SINGH DEO: SHRI J. S. ANAND:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether it is a fact that Government have been drawn up a plan to give financial assistance to talented and promising film producers who are unable to get credit facilities wrom other sources; and
- (b) if so, the amount of assistance proposed to be given to such producers during the current financial year and the criteria to be followed for such assistance?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI DHARAM BIR SINHA): .(a) and (b) The Film Finance Corporation Ltd., which is wholly owned by the Government of India, and which was set up in 1960, gives financial assistance to talented and promising film makers who are unable to secure finances from other sources.

As on 31st August, 1974, the Film Finance Corporation has disbursed loans amounting to Rs. 232.74 lakhs.